

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 15658 of 2012

(BHOPAL GAS PEEDITH MAHILA UDYOG SANGTHAN AND OTHERS vs UNION OF INDIA AND OTHERS)

Dated : 07-08-2024

*Shri N.D.Jaiprakash, petitioner No.1 and Ms. Rachna Dhingra,
petitioner No.2 in person.*

*Shri Vikram Singh, Advocate for respondent No.1. Shri H.S. Ruprah,
Additional Advocate General with Shri S.S. Chouhan, Government Advocate
for respondents State.*

Shri Ashish Shroti and Shri Vikram Johri, Advocates for intervenor.

Shri Anshuman Singh, Advocate for respondents.

Shri Wills Mathews, Advocate for intervenor through V.C.

Learned counsel appearing for Monitoring Committee submits that the treatment in the hospital is being given on priority basis only to individual suffering in advance stages of cancer and the patients who are in the early stages of the cancer are being denied or delayed treatment, leading to their condition further deteriorating. He submits that the same is happening because of lack of funds and absence of sufficient specialist doctors for treating the the patients.

Learned counsel appearing for the Central Government prays for some more time to file a status report in terms of order dated 30.07.2024. He further submits that on 05.08.2024, provisional offer of appointment has been given to 12 doctors and subject to fulfilment of the requisite conditions and formalities, said doctors shall be immediately appointed in the Bhopal

Memorial Hospital and Research Center.

Status report be filed before the next date.

Government shall also take into account this recommendations of the Monitoring Committee with regard to providing adequate facility and funds for giving treatment to patients for all categories and incorporate its position in the status report.

List on 21.08.2024.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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